

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 303  
CA No. 13/JPR/2024  
IA (CA) No. 45/JPR/2023  
CP No. 34/97-241-242/JPR/2021  
Under Section 97-241-242 of  
Companies Act, 2013

**In the matter of:**

**Radhey Shyam Sharma**

...Petitioner

**Versus**

**Shrimat Mahaveer Buildcon Private Limited & Anr.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Danish Akhtar, Proxy  
For the Respondent : Abhimanyu Singh, Adv.  
Garima Jodhawat, Adv.

**ORDER**

**CA No. 13/JPR/2024**

Heard Mr. Danish Akhtar, proxy counsel appearing on behalf of Mr. Amol Vyas, Adv. for the Applicant. Mr. Abhimanyu Singh, Adv. appeared on behalf of the Respondent. Reply has been filed on behalf of the Respondent. Copy of the same has been furnished to the learned counsel for the Applicant. List the IA on 21.05.2024.

**IA (CA) No. 45/JPR/2023**

Heard Ms. Garima Jodhawat, Adv. appearing on behalf of the Applicant. Mr. Danish Akhtar, proxy counsel appeared on behalf of Mr. Amol Vyas, Adv. for the Respondent submits that the arguing counsel is on legs before Hon'ble

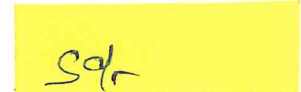
Sdr

Sdr

NCLAT, New Delhi and he seeks short accommodation. On the request of learned proxy counsel for the Respondent, list the IA on 21.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 30, 2024